

Kerala Gazette No. 14 dated 4th April 2017.

PART I



GOVERNMENT OF KERALA

Labour and Skills (B) Department

NOTIFICATION

G. O. (P) No. 12/2017/LBR. *Dated, Thiruvananthapuram, 1st March 2017.*
Kumbham, 17, 1192.

The following draft Rules further to amend the Kerala Factories Rules, 1957 which the Government of Kerala propose to make in exercise of the powers conferred by section 112 of the Factories Act, 1948 (Central Act 63 of 1948) is hereby published as required by section 115 of the said Act.

Notice is hereby given that the said draft rules will be taken up for consideration on the expiry of 45 days from the date of publication of this notification in the Gazette and that objection or suggestion if any that may be received from any person in respect of the said draft rules within the above specified period will be considered by the Government. Objections and suggestions, if any, shall be addressed to the Additional Chief Secretary to Government, Labour and Skills (B) Department, Government Secretariat, Thiruvananthapuram-695 001.

DRAFT RULES

1. *Short title and commencement.*—(1) These rules may be called the Kerala Factories (Amendment) Rules, 2017.

(2) They shall come into force at once.

2. *Amendment of the rules.*—In the Kerala Factories Rules, 1957, in rule 7, in the first proviso to sub-rule (3),—

(a) in clause (I), for the figures and symbols “25%” the figures and symbol “50%” shall be substituted.

(b) in clause (ii) for the figures and symbol “50%” the figures and symbol “100%” shall be substituted.

By order of the Governor,

TOM JOSE,

Additional Chief Secretary to Government.
